

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.456/2015

Date of Decision: 18.09.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Manoj Tulsiram Bokade
 Aged 50 years,
 Director of Operations,
 O/o DDG (Western Region)
 DGCA, Old Airport, Santacruz (E),
 Mumbai 400 029.
 R/at B-16/2, New Airport Colony
 Western Express Highway,
 Vile Parle (E), Mumbai 400 099. *Applicant*
(Advocate Ms. Priyanka Mehndiratta)

VERSUS

1. The Union of India,
 Through the Secretary,
 Ministry of Civil Aviation,
 Rajiv Gandhi Bhawan,
 Safdar Jang Airport, New Delhi 110 003.
2. The Director General of Civil Aviation
 Civil Aviation Department,
 Opp. Safdarjung Airport,
 New Delhi – 110 003.
3. The Deputy Director of Administration
 The Director General of Civil Aviation
 Department, Civil Aviation Department,
 Opp. Safdarjung Airport,
 New Delhi 110 003. *Respondents*

*(Advocate Shri V.S. Masurkar with
 Shri V.B. Joshi & Shri D.A. Dube)*

ORDER (Oral)
Per : Shri R.N. Singh, Member (J)

After arguing the case for sometime,
 learned counsel for the applicant seeks
 permission to withdraw the OA with liberty

to file better OA. Permission is granted.

2. The OA stands dismissed as withdrawn with liberty to file better OA. If the applicant files the OA within three weeks from the date of receipt of certified copy of this order, the limitation shall not come in his way, if the present OA was not barred by limitation. No costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.